

**CENTRAL ELECTRICITY REGULATORY COMMISSION (CERC)**

3rd & 4th Floor, Chandralok Building, 36, Janpath, New Delhi 110 001

☎: 011-23353503/23752958

No. L-1/97/2016

Dated: 12<sup>th</sup> October, 2022

**Public Notice**

**Subject: Draft Central Electricity Regulatory Commission (Terms and Conditions for Dealing in Energy Savings Certificates) (First Amendment) Regulations, 2022.**

In exercise of powers conferred under sub-section (1) and clause (y) of sub-section (2) of section 178 read with Section 66 of the Electricity Act, 2003 (36 of 2003), paragraph 5.9 of the National Electricity Policy, sub-Rule (4) of Rule 12 and clause (b) of Rule 13 of the Energy Conservation (Energy Consumption Norms and Standards for Designated Consumers, Form, Time within which, and Manner of Preparation and Implementation of Scheme, Procedure for Issue of Energy Savings Certificate and Value of Per Metric Ton of Oil Equivalent of Energy Consumed) Rules, 2012 notified by the Ministry of Power, Government of India vide G.S.R. 269 (E) dated 30<sup>th</sup> March 2012, for the development of market in energy for exchange of transferable and saleable Energy Savings Certificates and all other powers enabling it in this behalf, the Commission has prepared the draft Central Electricity Regulatory Commission (Terms and Conditions for Dealing in Energy Savings Certificates) (First Amendment) Regulations, 2022 along with Explanatory memorandum and the same is posted on the Commission's website (i.e., [www.cercind.gov.in](http://www.cercind.gov.in)).

2. Notice is hereby given under sub-section (3) of Section 178 of the Act read with Electricity (Procedure for Previous Publication) Rules, 2005 inviting comments/ suggestions/ objections from the stakeholders and interested persons on the above Draft Regulations. The comments/ suggestions/ objections may be sent to the undersigned **on or before 02.11.2022** at the email addresses: [secy@cercind.gov.in](mailto:secy@cercind.gov.in) and [rashmi@cercind.gov.in](mailto:rashmi@cercind.gov.in). For registered users, the comments/ suggestions/ objections shall also be uploaded through SAUDAMINI Portal by clicking e-Regulation link on the e-filing Home Page. For any query on uploading on SAUDAMINI Portal, e-Court Helpdesk at 011-23353503 Extension 260 or 7042604928 may be contacted.

3. The comments / suggestions / objections received in the Commission's office after the stipulated date shall not be considered while finalizing these regulations.

Sd/-  
(Harpreet Singh Pruthi)  
Secretary